

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 315**

IA-333/2024

**In**

**IB-651/ND/2022**

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd. .... Petitioner/Applicant  
Vs.  
Pankaj Rastogi .... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the FC : Mr. Gursat Singh, Ms. Simran Singh, Mr. Pranav  
Khanna, Advs.  
For the RP : Mr. Vishal, Ms. Janya, Ms. Devina Bhandari, Advs.

**ORDER**

Due to paucity of time, the matter is adjourned as directed  
by Hon'ble Members.

List the matter on **16.04.2024.**

-Sd-  
**(COURT OFFICER)**

Ajay